

No. 31

Money decree.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

CORAM :

DATE:

..... PLAINTIFF.

versus

..... DEFENDANT.

The Plaintiff claims to recover from the defendant the sum of Rs. .... (here insert the particulars of claim) and the suit being this day called on for hearing and final disposal, AND UPON HEARING ..... Advocate for the plaintiff AND UPON the defendant being called and not appearing and upon proof of service of the summons upon the defendant and upon hearing evidence and perusing exhibits, this Court doth pass judgment for the plaintiff and doth order and decree that the defendant do pay to the plaintiff the sum of Rs. .... for principal and the sum of Rs. .... for interest and the sum of Rs. .... for the costs of the suit and do pay further simple interest at the rate of ..... per cent per annum upon the amount of the said principal from the date hereof until payment.

Witness ..... Chief Justice at Bombay aforesaid, this ..... day of ..... 19 .

By the Court,  
Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19 .

Decree drawn on application of  
Advocate for the Plaintiff.